

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 11
TA (IBC)- 05(PB)/2024

IN THE MATTER OF:

IDBI Trusteeship Services Limited

... Petitioner/Applicant

v.

Santur Infrastructures Private Limited

... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 09.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Shivam Shukla, Mr. Pranjit Bhattacharya, Ms. Geetika, Ms. Tarini Khurana, Advs.

For the Respondent : Mr. Rajat Joneja and Ms. Sakshi Kapoor, Advs.

ORDER

Ld. Counsel Mr. Shivam Shukla appeared through VC on behalf of the Applicant.

Ld. Counsel Ms. Sakshi Kapoor also appeared through VC on behalf of the Respondent and undertook to file the Vakalatnama.

At request and with consent of both sides, list the matter for a physical hearing **on 01.03.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT